


Government of India
Ministry of Finance
(Department of Revenue & Insurance)

.....
New Delhi, the 28th December, 1971.

NOTIFICATION
INCOME TAX

No. 364 (F.No. 403/50/71-ITCC): In supersession of the Notification No. 63 (F.No. 16/14/66-ITB) dated the 25th July, 1967, and in exercise of the powers conferred by rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Government hereby authorises the Additional Commissioner of Income-tax (Recovery), Jaipur to exercise the powers of a Tax Recovery Commissioner.

2. This Notification shall come into force with effect from 1st January, 1972.

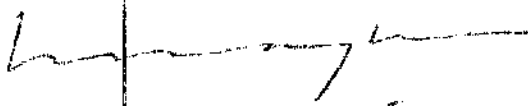

(K.R. Raghavan)
Deputy Secretary to the Government of India.

The Manager,
Govt. of India Press,
New Delhi.

No. 364 (F.No. 403/50/71-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Additional Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, I.T.(DE) Training College, Jaipur.
5. The Accountant General, Rajasthan, Jaipur.
6. The Chief Secretary, Govt. of Rajasthan, Jaipur.
7. The Comptroller & Auditor General of India (25 copies).
8. All Officers/Sections in Board's Office.
9. Bulletin Section (5 copies).
10. Guard File.


(K.R. Raghavan)
Deputy Secretary to the Government of India.

PC/500 copies

No. CC/ITCC/29/95/RSE/71 - dt. 10.1.1972.